

[3488]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE TWELFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 27239 OF 2025

Between:

Mohammad Anas Mohammad Abid, S/o Mohammad Abid, Aged about 19 years,
Occupation. Student, R/o 7-3-217, Riccob Bazar, Khammam District, Telangana -
507001.

AND

...PETITIONER

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ, order or direction, questioning the inaction of the Respondents in not considering the Petitioners representation dated 21/8/25 the Petitioner to apply and participate in the ongoing counselling process under the B-Category Management Quota for the Academic Year 2025-26 and to declare the same as illegal and arbitrary, and consequently, direct Respondent No.2 to permit the Petitioner to apply and participate in the counselling process for MBBS admissions under the B-Category Management Quota for the Academic Year 2025-26 pursuant to Notification dated 31/07/2025 issued by Respondent No.2, without causing prejudice to other eligible candidates.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No.2 to consider Petitioners representation dated 21/08/2025 and permit him to register and submit his application for the MBBS/BDS course under the B-Category Management Quota for the Academic Year 2025-26 pursuant to Notification dated 31/07/2025 issued by the 2nd Respondent.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No.2 to permit the Petitioner to participate in the ongoing counselling process under the B-Category Management Quota for the Academic Year 2025-26, pursuant to Notification dated 31/07/2025 issued by Respondent No.2.

Counsel for the Petitioner : SRI KONDAPARTHY KIRAN KUMAR

**Counsel for the Respondents No.1 : SRI TANDRA RAMESH,
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2 : SRI T.SHARATH,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.27239 of 2025

ORDER:

Mr. Kondaparthi Kiran Kumar, learned counsel for the petitioner.

Mr. Tandra Ramesh, learned Assistant Government Pleader for Health, Medical and Family Welfare Department, appears for respondent No.1.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"), appears for respondent No.2.

2. With the consent of the learned counsel for the parties, the matter is heard finally.

3. This writ petition has been filed by the petitioner seeking a direction to the respondents to consider his representation dated 21.08.2025 and permit him to register for counselling for admission into MBBS/BDS

course under Management Quota "B" category for the academic year 2025-2026.

4. Learned counsel for the petitioner submits that inadvertently the petitioner could not register for admission under Management Quota "B" category. Therefore, the University is not permitting the petitioner to seek admission under Management Quota "B" category. He further submits that the petitioner has submitted a representation to the University on 21.08.2025 with regard to his grievance and the University may be directed to decide the said representation in a time bound manner.

5. Learned Standing Counsel for the University fairly submits that the representation submitted by the petitioner shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with a direction to the University to decide the representation of the petitioner dated 21.08.2025 in

accordance with law within a period of two days keeping in the light the latest decision rendered by the Apex Court in the case of **The State of Telangana v. Kalluri Naga Narasimha Abhiram**¹. It is made clear that this Court has not expressed any opinion on the merits of the case. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- C. DEEPIKA
ASSISTANT REGISTRAR


SECTION OFFICER /

To,

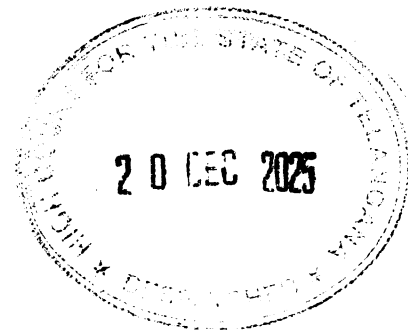
1. The Principal Secretary, Medical and Health Department, Secretariat, State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI KONDAPARTHY KIRAN KUMAR, Advocate[OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI T.SHARATH, SC for Kaloji Narayana Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

 BSK
GJP

¹ CA @ SLP (C) Nos.21536-21588 of 2024

HIGH COURT

DATED:12/09/2025



ORDER

WP.No.27239 of 2025

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑨
19/12/25
G.B.